

Agreement on Scientific and Technical Collaboration

May 02, 1967

AGREEMENT BETWEEN THE GOVERNMENT OF INDIA AND THE GOVERNMENT OF THE PEOPLES REPUBLIC OF BULGARIA ON SCIENTIFIC AND TECHNICAL COLLABORATION

New Delhi

The Council of Scientific and Industrial Research and the State Committee for Scientific and Technical Progress led by their desire to establish and develop scientific and technical collaboration between the two countries on a mutually beneficial basis,
HAVE agreed as follows :

Article I

The contracting parties will assist and encourage the development of scientific and technical collaboration in the fields of both applied and fundamental sciences.

Article II

For the fulfilment of the objects stated in Article I the two countries will facilitate and assist :

1. The exchange of scientists and experts from higher scientific and research institutions and enterprises to collaborate in the study of concrete problems in fields of scientific and technical investigations selected on the basis of specialisation or practical training for given period of time ;
Such exchange of scientists may also take place on the occasion of national and international scientific conferences, symposia, seminars and meetings organized by or held in either country.

2. Exchange of scientific and technical information, organization of conferences, symposia, exhibitions and other modes of exchange of experience and opinions on scientific and technical problems of mutual interests;
3. Joint scientific and technical investigations of mutual interest in fields of technology;
4. Facilities for training and scholarships for younger scientists on reciprocal basis ;
5. Consultations between experts;
6. Exchange of scientific and technical documentation;
7. Establishment of contracts and collaboration between the corresponding libraries, information centres and institutes for the exchange of books, periodicals and bibliographies;
8. Organization of exhibitions illustrating the achievements of the two countries in the field of technology and science.

ARTICLE III

The Agreement will be implemented on the basis of supplementary signed protocols for scientific and technical collaboration for a period of one or two years;

A Joint commission having equal number of members from each contracting party will be set up for the purpose.

This commission will discuss the questions related to the Agreement and will sign the corresponding protocols;

If required, the commission may ask experts and other specialists from institutes, offices or enterprises to assist them in their deliberations.

Article IV

This Agreement shall remain in force for a period of five years considered from the date of its signing.

The validity of the Agreement shall be prolonged automatically from years to year until one of the parties gives notice of its intention to terminate it at least six months before the expiry of the Agreement.

DONE and signed in New Delhi, on the Second Day of May, Nineteen Hundred and Sixty Seven, in the English language, in two originals, both the text being equally authentic.

For the Council of Scientific
and Industrial Research

Sd/-
ATMA RAM
Director General,
and Secretary to the Government of
India (Ex-Officio)

For the State Committee
for Science and Technical Progress

Sd/-
OGNYAN TIHOMIROV
First Deputy Minister in the
Ministry of Foreign Trade,
People's Republic of Bulgaria

